

**MADHYA PRADESH STATE JUDICIAL ACADEMY**  
**HIGH COURT OF M.P., JABALPUR**

**Schedule of Training for Legal Services Lawyers**  
*(Schedule of the training programme is based on the  
Module of National Legal Services Authority)*

**Duration: THREE DAYS                      Venue: MPSJA**

**DAY ONE – 17.01.2020 (Friday)**

SESSION	TIME	TOPIC/SUBJECT
	Upto 09.20 am	Reporting of Participants
I	09.30 am to 10.00 am	Inaugural Session Address by: <b>Hon'ble Shri Justice Sanjay Yadav, Administrative Judge, High Court of M.P.</b>
<b>BREAK FOR CASTING VOTE IN BAR COUNCIL ELECTION (10.00 am to 11.00 am)</b>		
II	11.00 am to 11.45 am	Constitutional perspective of Legal Services & Salient features of Legal Services Authorities Act, 1987 <b>By: Smt. Giribala Singh Member Secretary, SLSA</b>
<b>TEA BREAK (11.45 am to 12.15 pm)</b>		
III	12.15 pm to 01.15 pm	ADR, Mediation and Plea Bargaining (Group Discussion/Presentation) <b>Moderated By: Shri Rajiv Karmahe Secretary, HCLSC</b>
<b>LUNCH BREAK (01.15 pm to 02.15 pm)</b>		
IV	02.15 pm to 03.45 pm	Writ Jurisdiction of High Court & Salient features of M.P. High Court Rules <b>By: Shri Onkar Nath, Member Secretary, SCMS</b>
<b>TEA BREAK (03.45 pm to 04.15 pm)</b>		
V	04.15 pm to 05.15 pm	Provisions relating to Arrest, Remand and Bail & Rights of prisoners <b>By: Hon'ble Shri Justice Atul Sreedharan, Judge, High Court of M.P.</b>

<b>DAY TWO – 18.01.2020 (Saturday)</b>		
<b>SESSION</b>	<b>TIME</b>	<b>TOPIC/SUBJECT</b>
<b>I</b>	<b>10.00 am to 11.00 am</b>	Matrimonial disputes (Role Play) <b>By: Shri S.N. Khare,</b> <b>Former District Judge,</b> <b>&amp;</b> <b>Shri Yashpal Singh,</b> <b>Deputy Director, MPSJA</b>
<b>II</b>	<b>11.00 am to 11.45 am</b>	Women’s Property Rights & Law of Succession <b>By: Director, MPSJA</b>
<b>TEA BREAK (11.45 am to 12.15 pm)</b>		
<b>III</b>	<b>12.15 pm to 01.15 pm</b>	Salient features of Protection of Women from Domestic Violence Act, 2005 <b>By: Smt. Anu Singh</b> <b>OSD, MPSJA</b>
<b>LUNCH BREAK (01.15 pm to 02.00 pm)</b>		
<b>IV</b>	<b>02.00 pm to 03.00 pm</b>	Salient features of Juvenile Justice (Care & Protection of Children) Act, 2015 <b>By: Smt. Anu Singh</b> <b>OSD, MPSJA</b>
<b>TEA BREAK (03.00 pm to 03.30 pm)</b>		
<b>V</b>	<b>03.30 pm to 05.00 pm</b>	Offences against women and children & Law for differently abled persons <b>By: Shri Gajendra Singh</b> <b>Special Judge, Narsinghpur</b>

<b>DAY THREE – 19.01.2020 (Sunday)</b>		
<b>SESSION</b>	<b>TIME</b>	<b>TOPIC/SUBJECT</b>
<b>I</b>	<b>10.00 am to 11.00 am</b>	An overview of Motor Accident Claim cases (Case study) <b>By: Shri Jayant Sharma</b> <b>Faculty Member (Jr.), MPSJA</b>
<b>II</b>	<b>11.00 am to 11.45 am</b>	Law relating to Appeal and Revision (Civil & Criminal) <b>By: Shri Dharendra Singh</b> <b>Faculty Member (Sr.), MPSJA</b>
<b>TEA BREAK (11.45 am to 12.15 pm)</b>		
<b>III</b>	<b>12.15 pm to 01.15 pm</b>	Labour Laws and Industrial disputes <b>By: Hon'ble Shri Justice R.K. Gupta,</b> <b>Former Judge, High Court of M.P.</b> <b>Jabalpur</b>
<b>LUNCH BREAK (01.15 pm to 02.00 pm)</b>		
<b>IV</b>	<b>02.00 pm to 03.00 pm</b>	Ethics, norms and conduct of an Advocate (with reference to Bar Council of India Act, Advocates Act and relevant Rules) <b>By: Hon'ble Shri Justice Sujoy Paul,</b> <b>Chairman, High Court Legal Services</b> <b>Committee, Jabalpur</b>
<b>V</b>	<b>03.00 pm onwards</b>	Valedictory Session Address by: <b>Hon'ble Shri Justice Sujoy Paul,</b> <b>Chairman, High Court Legal Services</b> <b>Committee, Jabalpur</b>
<b>Followed by Tea</b>		

- Note:* (1) The Time Table is subject to change as per exigencies.  
(2) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**